

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 188/2023/EZ

RAJKUMAR DAS

.....APPLICANT(S)

VERSUS

MINISTRY OF ENVIRONMENT, FOREST &  
CLIMATE CHANGE & ORS.

.....RESPONDENT(S)

COMMITTEE REPORT ON AFFIDAVIT FILED BY  
THE WEST BENGAL POLLUTION CONTROL  
BOARD.

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Filed by

*Sibojyoti Chakrabarti*  
SIBOJYOTI CHAKRABARTI  
ADVOCATE

SL. NO. <sup>2</sup> 412 Dt.- 08 APR 2024

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BOARD.

Most Respectfully Sheweth

I, Sri Subrata Ghosh, son of Shri Biswanath Ghosh, aged about 60 years, by faith-Hindu, Occupation- Service, residing at Narkelbagan, Gorosthan, Chinsurah, District - Hooghly, do hereby solemnly declare and say as follows:-

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01. That, I am the Officer on Special Duty (OSD), West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the Respondent No. 01, to affirm this Affidavit on its behalf and as such, I am competent to do so.

02. That, this affidavit is being affirmed in pursuant to the orders passed by this Hon'ble Tribunal dated 12.01.2024 and 15.02.2024.

03. That, the Hon'ble National Green Tribunal vide order dated 12.01.2024, constituted a committee comprising of the following members: -

i) Senior Scientist, West Bengal Pollution Control Board;

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ii) District Magistrate, Paschim Medinipur

04. That, in compliance to the order of the Hon'ble National Green Tribunal dated 12.01.2024, the Committee visited the said site of M/s. Ramsarup Industries (previously known as M/s. Ramsarup Lohh Udyog Limited), located at P.O.- Rakhajungle, P.S- Kharagpur (L), Dist.- Paschim Medinipur, Pin- 721301, on 09.02.2024 from 12.00 PM to 14.30 PM.

05. That, from the joint inspection conducted on 09.02.2024, the Committee members made the following observations:

a) As per the records kept and maintained by the State Board, Consent to Establish (NOC) was issued in favour of M/s. Ramsarup Lohh Udyog Ltd. on 06.06.2006 for manufacturing of billets- 24250 TPM, Cold Pig Iron- 2608 TPM, Sponge Iron 12500 TPM & granulated slag- 5458 TPM.

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b) As per the records kept and maintained by the State Board, Consent to Establish was issued on 22.12.2008 in favour of M/s. Ramsarup Lohh Udyog Ltd. which was valid upto 30.11.2010 and another Consent to Operate was issued on 02.06.2009 in favour of M/s. Ramsarup Lohh Udyog Limited which was valid upto 31.03.2010.

M/s. Ramsarup Industries Limited has made fresh Consent to Operate application before the State Board, which is under consideration.

c) During inspection, 03 nos. borewell were observed. The representative of the unit submitted copy of permission obtained from State Water Investigation Directorate, Paschim Medinipur for abstraction of ground water issued to erstwhile M/s. Ramsarup Lohh Udyog Limited. They also submitted agreement of water supply between Kharagpur Municipality and M/s. Ramsarup Industries Limited for supply of 2 MGD water from municipality.

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d) As per conditions of Environmental Clearance of M/s Ramsarup Lohh Udyog Limited issued by Ministry of Environment on 03.10.2006- "Blast furnace of 350 m<sup>3</sup> capacity will be installed to produce 228100 TPA hot metal which will be charged to EAF, part of hot metal will be converted to pig iron in pig casting machine".

Accordingly, Consent to Operate was issued by the State Board on 22.12.2008 to M/s. Ramsarup Lohh Udyog Limited for operation of Blast Furnace along with production of cold pig iron of capacity 18360 TPM i.e. 220320 TPA as EAF was not commissioned.

The State Board has not received any application of Consent to Operate from M/s. Ramsarup Lohh Udyog Limited after the expiry of said Consent to Operate which was valid upto 30.11.2010.

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e) M/s. Ramsarup Industries Limited has submitted an application to the State Board for issuance of NOC regarding change of name and ownership of erstwhile M/s. Ramsarup Lohh Udyog Limited as per the order of National Company law Tribunal (NCLT).

Subsequently, the State Board issued Consent to Establish on 01.11.2023 in favour of M/s. Ramsarup Industries Limited for change of name from M/s. Ramsarup Lohh Udyog Limited to M/s. Ramsarup Industries Limited.

f) During inspection it was observed that repairing and renovation work of DRI plant (1x500 TPD) along with ancillary units were completed. The unit has provided 4-field Electrostatic Precipitator (ESP) and 54 TPH Waste Heat Recovery Boiler (WHRB) along the DRI kiln and a stack of ht. 55m (approx.) from GL as per the Consent to Operate dated 02.06.2009 granted by the State Board for manufacturing of direct reduced iron -12500 TPM,

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dolochar - 3960 TPM and Captive Power Plant - 12.5 MW.



Cooler discharge, Product house, Intermediate bin and raw material handling section was also provided with separate ESP and a stack of height 45m approx. from GL as per the conditions of said Consent to Operate.

Repairing/ renovation work of blast furnace along with gas cleaning plant, blast furnace stoves were not yet completed. Construction of civil structure related to raw material handling of blast furnace was also observed in many places. However, repairing/ renovation work of boiler fed with blast furnace gas of power generation capacity 12.5 MW, was completed and it was provided with a stack of height 55m (approx.) from GL as per the Consent to Operate issued on 22.12.2008 in favour of M/s. Ramsarup Lohh Udyog Ltd. which was valid up to 30.11.2010.

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g) Civil and structural work related to the sinter plant and an incomplete stack of height 55m (approx.) from GL was observed during inspection. However, sinter machine was not observed. The representative of M/s. Ramsarup Industries Limited mentioned that they have taken the plant of M/s. Ramsarup Lohh Udyog Ltd. through National Company Law Tribunal as is where is basis and only repairing/ renovation job of the existing structure was going on.

h) During inspection, it was observed that renovation and modification work of office building were completed. However, pellet plant was not observed during inspection.

The representative of the unit informed that the existing office building became old and dilapidated as the plant was not in operation since 2010.

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i) Oxygen plant was found in defunct condition. EAF was also observed to be in defunct condition.

The representative of the unit informed that Environmental Clearance and Consent to Establish was obtained for the EAF by erstwhile M/s. Ramsarup Lohh Udyog Ltd. However, no Consent to Operate for EAF was applied. The installation work of EAF was in progress.

06. That, the Committee members made the following remarks:

(i) The unit shall obtain transfer of Environmental Clearance from Ministry of Environment, Forest and Climate Change in favour of M/s. Ramsarup Industries Ltd.

(ii) No activity regarding installation of plant and machinery should be undertaken without prior Consent to Establish of the State Board.

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- (iii) The unit shall seal the existing bore wells and only use water supplied by Kharagpur Municipality as per agreement.
- (iv) Adequate green belt and rain water harvesting to be developed within the plant premises.
- (v) On-line stack emission monitoring facility with data connectivity to Central Pollution Control Board portal for DRI plants along with display board in front of the gate to be provided.
- (vi) Operation of the plant should be undertaken only after obtaining Consent to Operate from the State Board. Production of cold pig iron should not exceed the permitted quantity as per Environmental Clearance and Consent to Establish/ Consent to Operate issued by the State Board.

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Copy of the inspection report of the Committee is annexed herewith and marked with letter "R".

07. That, it is to mention here that the Committee members have recommended sealing of the existing borewells. SWID permission for borewells was earlier granted in favour of M/s. Ramsarup Lohh Udyog Ltd.

08. That, the State Board has issued Consent to Operate in favour of M/s. Ramsarup Industries Ltd. on 18.03.2024 for manufacturing of Sponge Iron- 12500 Ton/ month using 01X500 TPD DRI Kiln and Captive Power-12.5 MW using WHRB of 54 TPH only, as repairing and renovation work of these plants are found to be completed as per the Report of the Committee and no direction for not granting Consent to Operate to the unit has been issued by the Hon'ble Tribunal in the orders dated 12.01.2024 and 15.02.2024.

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09. It is therefore respectfully prayed that Hon'ble Tribunal  
may pass such order/orders as it deems fit and proper in  
the interest of justice.

Identified by me  
Sibgyoti Chakrabarti  
Advocate  
for WBPCB

Sukumar Mukherjee  
DEPONENT



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## VERIFICATION

I, Sri Subrata Ghosh, son of Shri Biswanath Ghosh, aged about 60 years, by Religion - Hindu, by Occupation- Service, residing at Narkelbagan, Gorosthan, Chinsurah, District-Hooghly, do hereby solemnly declare and say as follows:-

1. That, I am the Officer on Special Duty (OSD), West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 8 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

*Sarabati Mitra*  
DEPONENT

*Sibojyoti Chakrabarti*  
Identified and corrected by me  
Advocate  
WBPCB

Solemnly Affirmed &  
Declared Before Me  
On Identification By  
*hm*  
SARBANI MITRA  
NOTARY  
Regd. No. 5515/08

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## Inspection Report

Reference of Inspection	As per the Order of Hon'ble NGT w.r.t O.A no. 188/2023/EZ dated 12.01.2024.
Name of the industry	M/s.Ramsarup Industries Ltd(previously M/s.RamsarupLohhUdyog Limited)
Address	P.O-Rakhajungle, P.S- Kharagpur(L), Dist- Paschim Medinipur
Category of industry	Red(Iron & Steel)
Date & Time of inspection	09.02.2024 from 12:00 Hrs to 14:30 PM
Inspecting officers	1. Sri Sisir Mondal, Environmental Engineer, Haldia R.O, WBPCB. 2. Sri Tarashankar Pramanik, Dy. Magistrate, SDO-Kharagpur, Representative of District Magistrate, Paschim Medinipur
Persons met during inspection	1. Sri Prashant Kumar Bharwadaj, DGM, M/s. Ramsarup Industries Limited. 2. Sri Anindya Pal, Head-Environment, M/s. Ramsarup Industries Limited
Status of Consent to Operate /Consent to Establish of M/s. Ramsarup Industries Limited.	Consent to Establish issued on 01.11.2023 in favour of M/s. Ramsarup Industries Limited for change of name from M/s. Ramsarup Lohh Udyog Ltd. to M/s. Ramsarup Industries Limited.  M/s. Ramsarup Industries Limited has made fresh Consent to Operate application before the State Board, which is under consideration.

It is to be mentioned here that one Resolution plan submitted by S.S. Natural Resources Pvt. Ltd and Shyam SEL and Power Ltd and got approved by NCLT on 04.09.1019. It is to be mentioned by NCLT(National Company Law Tribunal ) vide CP(IB) No.349/KB/2017 dated 04.09.2019 of page no 60 & point no 71(tag -NCLT-I).

**Observation:**

This inspection was carried out in as per the Order of Hon'ble NGT w.r.t O.A no. 188/2023/EZ dated 12.01.2024 and the following observations were made:

Sl. no	Reference of Hon'ble NGT Order w.r.t O.A no. 188/2023/EZ dated 12.01.2024.	Observations/Findings
3.	That the responded No 4 is an integrated Steel Plant at industrial Area Kharagpur and consent to operate was granted to the responded 04 on 06.06.2006 for manufacturing of Billets amounting to 24250 TPM, Cold Pig Iron 2608 TPM, Sponge Iron 12500 TPM	As per the records kept and maintained by WBPCB, Consent to Establish (NOC) was issued in favour of M/s. Ramsarup Lohh Udyog Ltd.on 06.06.2006 for manufacturing of billets-24250 TPM, Cold Pig Iron-2608 TPM, Sponge Iron 12500 TPM& granulated slag-5458 TPM. (Copy enclosed in <b>annexure -I</b> )
4.	That the respondent No 4 was further granted Consent to operate on 22.12.2008 for production of cold pig iron amounting to 18360 MT/ Month from 01.12.2008 to 30.11.2010 and Consent to Operate dated 02.06.2009 was granted for manufacturing of direct reduced iron amounting 12500 TPM and dolochar 3960 TPM till March, 2010.	As per the records kept and maintained by WBPCB, Consent to Operate was issued on 22.12.2008 in favour of M/s. Ramsarup Lohh Udyog Ltd. which was valid up to 30.11.2010 and another Consent to Operate was issued on 02.06.2009 in favour of M/s. Ramsarup Lohh Udyog Limited which was valid up to 31.03.2010.(Copy enclosed in <b>annexure-II</b> ). M/s. Ramsarup Industries Limited has made fresh Consent to Operate application before the State Board, which is under consideration.

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5.	As per Environmental Clearance-specific condition, that requirement of water would be met from Kharagpur Municipality and shall not exceed 660 cubic meter per day.	During inspection, 03 nos. borewell were observed. The representative of the unit submitted copy of permission obtained from SWID, Paschim Medinipur for abstraction of ground water issued to erstwhile M/s. Ramsarup Lohh Udyog Limited. They also submitted agreement of water supply between Kharagpur Municipality and M/s. Ramsarup Industries Limited for supply of 2 MGD water from municipality.
6.	Consent to Operate granted by the State Board on 22.12.2008 for production of cold pig iron amounting to 18360 MT/Month which is in excess of the capacity of cold pig iron as per the Environment Clearance and therefore the Respondent No.4 continued excess production of cold pig iron from 2008 in violation of Environmental Clearance.	As per conditions of Environmental Clearance of M/s. Ramsarup Lohh Udyog Limited issued by MoEF on 03.10.2006 – " <i>Blast Furnace of 350 m<sup>3</sup> capacity will be installed to produce 228100 TPA hot metal which will be charged to EAF, part of hot metal will be converted to pig iron in pig casting machine</i> ".  Accordingly, Consent to Operate was issued by the State Board on 22.12.2008 to M/s. Ramsarup Lohh Udyog Limited for operation of Blast Furnace along with production of cold pig iron of capacity 18360 TPM i.e 220320 TPA as EAF was not commissioned.  The State Board has not received any application of Consent to Operate from M/s. Ramsarup Lohh Udyog Limited after the expiry of said Consent to Operate which was valid up to 30.11.2010.
7.	Erstwhile Ramsarup Lohh Udyog was subsequently amalgamated with Ramsarup Industries Ltd, Respondent no. 4 in 2008. It is stated that in 2010 the plant was shut down due to some management issues and illegal construction of expansion of the Plant commenced in October, 2022 and is still continuing.	M/s. Ramsarup Industries Limited has submitted an application to the State Board for issuance of NOC regarding change of name & ownership of erstwhile M/s. Ramsarup Lohh Udyog Limited as per the order of NCLT. Subsequently, the State Board issued Consent to Establish on 01.11.2023 in favour of M/s. Ramsarup Industries Limited <i>for change of name from M/s. Ramsarup Lohh Udyog Ltd. to M/s. Ramsarup Industries Limited.</i> (Copy enclosed in <b>annexure-III</b> ).
8.	A show cause notice was issued to the Respondent No. 4 by the Ministry of Environment, forests and Climate Change, alleging following violations:-	



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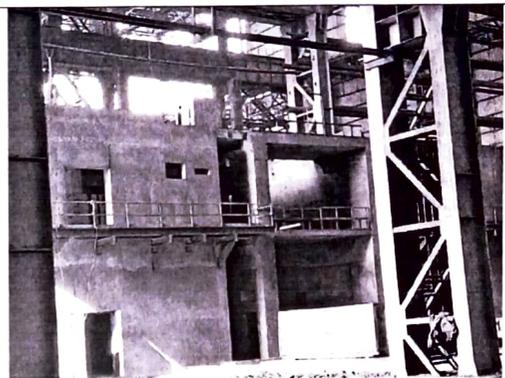
a)	Repairing & maintenance activity in DRI & Blast Furnace was observed.	<p>During inspection it was observed that repairing and renovation work of DRI plant (1x500 TPD) along with ancillary units were completed. The unit has provided 4-field Electrostatic Precipitator (ESP) and 54 TPH Waste Heat Recovery Boiler (WHRB) along the DRI kiln and a stack of ht. 55m (approx.) from GL as per the Consent to Operate dated 02.06.2009 granted by the State Board for manufacturing of direct reduced iron -12500 TPM, dolochar- 3960 TPM and Captive Power Plant -12.5 MW. Cooler discharge, Product house, Intermediate bin and raw material handling section was also provided with separate ESP and a stack of ht. 45m (approx.) from GL as per the conditions of said Consent to Operate.</p> <p>Repairing/renovation work of blast furnace along with gas cleaning plant, blast furnace stoves were not yet completed. Construction of civil structure related to raw material handling of blast furnace was also observed in many places. However, repairing/renovation work of boiler fed with blast furnace gas of power generation capacity 12.5 MW, was completed and it was provided with a stack of ht. 55m (approx.) from GL as per the Consent to Operate issued on 22.12.2008 in favour of M/s. Ramsarup Lohh Udyog Ltd. which was valid up to 30.11.2010.</p>
b)	New construction was observed at the proposed place of sinter plant.	Civil and structural work related to the sinter plant and an incomplete stack of ht. 55m (approx) from GL was observed during inspection. However, sinter machine was not observed (given in photograph). The representative of M/s. Ramsarup Industries Limited mentioned that they have taken the plant of M/s. Ramsarup Lohh Udyog Limited through NCLT <i>as is where is basis</i> and only repairing/renovation job of the existing structure was going on.
c)	One stack found under construction.	
d)	Construction activities was found at the present office buildings and a part of pellet plant area.	<p>During inspection, it was observed that renovation and modification work of office building were completed. However, pellet plant was not observed during inspection. The representative of the unit informed that the existing office building became old and dilapidated as the plant was in not in operation since 2010.</p>
e)	One oxygen plant that was defunct was found without any CTO and CTE was found.	<p>Oxygen plant was found in defunct condition. EAF was also observed in defunct condition (given in photograph). The representative of the unit informed that Environmental Clearance and Consent to Establish was obtained for the EAF by erstwhile M/s. Ramsarup Lohh Udyog Limited. However, no Consent to Operate for EAF was applied. The installation work of EAF was in progress(given in photograph).</p>

Remarks:

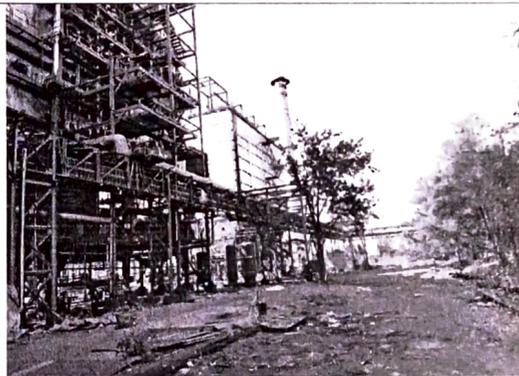
1. The unit shall obtain transfer of Environmental Clearance from MoEF& CC in favour of M/s. Ramsarup Industries Limited.
2. No activity regarding installation of plant and machinery should be undertaken without prior Consent to Establish of the State Board here WBPCB.
3. The unit shall seal the existing bore wells and only use water supplied by Kharagpur Municipality as per agreement.
4. Adequate green belt and rain water harvesting to be developed within the plant premises.
5. On-line stack emission monitoring facility with data connectivity to CPCB portal for DRI plants along with display board in front of the gate to be provided.
6. Operation of the plant should be undertaken only after obtaining Consent to Operate from the State Board. Production of cold pig iron should not exceed the permitted quantity as per Environmental Clearance and Consent to Establish/ Consent to Operate issued by the State Board.
7. Photographs taken during inspection are tabulated below:



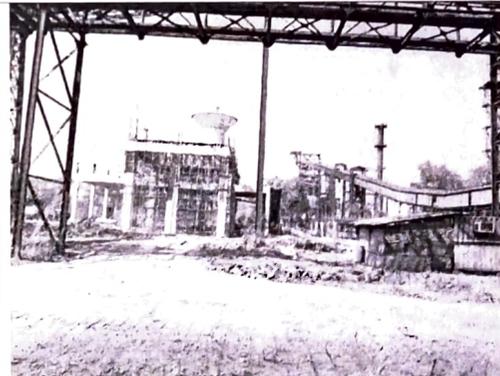
Pic 1: Incomplete structure of sinter plant and stack as observed



Pic 2: Defunct condition of EAF as observed



Pic 3: Renovation of WHRB & ESP connected with DRI was completed.



Pic 4: Civil structure for raw material storage section blast furnace was going on.

*S. Mondal* 15.02.24  
 Environmental Engineer, WBPCB  
 (S.Mondal)

Visited with the WBPCB team on 09.02.2024 vide Memo No. 1674/2024 dt. 09.02.2024 by Sub Divisional Officer, Kharagpur. Technical issues dealt by WBPCB technical team.

**SISIR MONDAL**  
**Environmental Engineer**  
**Haldia Regional Office**  
**West Bengal Pollution Control Board**

*F. M. Y.*  
 09.02.2024

Countersigned  
 Dy. Magistrate, SDO-Kharagpur

**Dy. Magistrate**  
**Dy. Collector**  
**Kharagpur**

**08 APR 2024**

NOC

## WEST BENGAL POLLUTION CONTROL BOARD

Panchosh Bhawan  
10A, Block-LA, Sector-III  
Salt Lake City, Kolkata-700 098

Memo No. 305-2N-111/2004Dated 06/06/2006.

From:  
Member Secretary,  
West Bengal Pollution Control Board



To: M/s. Ramsarup Lohhudyog Limited,  
7C, Kirtan Sankar Bazar, Kolkata,  
Hastings, Telephone No. 241158,  
Kolkata-700098

Sub: Consent to Establish (NOC) from Environmental Point of View  
RUL/ENV/05 Dated 28/07/05.

Ref: Your letter No. \_\_\_\_\_

Dear Sirs,

integrated steel project  
In response to the application for Consent to Establish (NOC) for proposed Unit of M/s. Ramsarup Lohh Udyog Limited for manufacturing/storage/installation Billets (24250 tonnes per month), Cold pig Iron 2508 tonnes month, Sponge Iron (12500 tonnes month) & Granulated Slag\* a.P.L. No. 131, 138, 145, 146, 147, 148, 149, 150 under Kalaikunda Gram Panchyat at PS-Kharabour, Block-1, B. Bakha jungle, West Midnapore, this is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.

\*(5458 tonnes / month).

1. The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS : 2490 (Pt. I) of 1974; and/or its subsequent amendment and Environment (Protection) Rules 1986;
2. Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above;
3. You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board;
4. All emission from your factory shall conform to the standards as laid down by this Board;
5. No emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) Act, 1981;
6. No industrial plant, furnace, flues, chimneys, control equipment, etc. shall be constructed/reconstructed/erected/re-erected without prior approval of this Board.

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NOC 42028866

7. You shall comply with
- Water (Prevention and Control of Pollution) Cess Act, 1977, if applicable.
  - Water (Prevention and Control of Pollution) Cess Act, 1978, if applicable.
  - Environment (Protection) Act, 1986
  - Environment (Protection) Rules, 1986
  - Hazardous Wastes (Management and Handling) Rules, 1989 and Amended Rules, 2000
  - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amended Rules, 2000
  - Manufacture, Use, Import and Storage of Hazardous Micro-Organisms, Genetically Engineered Organisms or Cells Rules, 1989
  - The Public Liability Insurance Act, 1991 and Amended Act, 1992
  - The Public Liability Insurance Rules, 1991 and Amended Rules 1993
  - Biomedical Wastes (Management & Handling) Rules, 1998 and Amended Rules 2000 if applicable.
  - Recycled Plastics Manufacture and Usage Rules 1998, if applicable and
  - Ozone Depleting Substances (Regulation & Control) Rules, 2000, if applicable
8. You will have to abide by any other stipulations as may be prescribed by any authority/local bodies/Government Departments etc.

**SPECIAL CONDITION:**

Gross Capital Investment on land, building, plant and machinery = Rs.460 crores.

See Annexure.



Any violation of the aforesaid conditions shall entail cancellation of this Consent to Establish (NOC)

Yours faithfully,

*[Signature]*  
Member Secretary,  
West Bengal Pollution Control Board

Memo No. -2N-111/2004

Dated .....

Copy forwarded for information to :

- Chief Inspector of Factories, Government of West Bengal, N. S. Bulding, Kolkata-700 001
- Director of Industries/Director of Cottage & Small Scale Industries, Government of West Bengal, N. S. Building, Kolkata-700 001
- Guard file, West Bengal Pollution Control Board.
- Environmental Engineer, I/II/Allpur R.O./Howrah R.O./Hooghly R.O./B.R.O./D.R.O./Haldia R.O./S.R.O./Asansol / Sub-R.O./WBPC Board
 

Himalaya Bhawan Delhi Road, Dankuni Dist. Hooghly	Vill, Panpur Kalyani Expressway P.O. Narayanpur Dist. 24 Pgs. (N)	Sahid Khudiram Sarani City Centre, Durgapur-16 Dist. Burdwan	Bhabani Bhawan 2nd Floor, Alipur Kolkata-700 027
Paribesh Bhawan 10A, LA-Block, Sector-III Salt Lake City, Kolkata-700 098	Block-05 at 40 Flats Complex Adjacent to Priyambada Housing Estate P.O. : Khanjanchak, P.S. Durgachek Haldia-721602 Dist : Purba Medinipur	Paribahan Nagar Malgara, Siliguri Dist-Darjeeling	10, Camac Street 2nd Floor Kolkata-700 017

Asansol Sub-Regional Office  
Ghanly Mansion (2nd Floor)  
60, G. T. Road  
Asansol-713 301

Member Secretary,  
West Bengal Pollution Control Board

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Annexure to NOC Sl. No. NO 28866  
Special Conditions issued to M/s. Ramsarup Lohi Udyog Ltd

A) Emission sources :-

- 1) D.G. Set (1000 KVA) -- Two nos.
- 2) Blast furnace (350m<sup>3</sup>) -One No and BF stove
- 3) Electric Arc Furnace (50 T) - One No
- 4) Ladle furnace (50 T) -One No
- 5) Raw Material Preparation area or DRI Kiln, Blast Furnace, EAF
- 6) Product house area, Product separation area
- 7) Cooler discharge area
- 8) Rotary kiln -- One no., Capacity (500 TPD)
- 9) a) Waste Heat Recovery Boiler (1 no Capacity 54 TPH) (fuel waste gases from Rotary Kiln and (b) Blast Furnace Gas fired Boiler (1 no) -- for 20MW Captive Power Plant
- 10) AFBC Boiler (1no) (Dolochar is to be used as fuel).

Stacks and Emission Control Devices --

- i. for generators, a common stack of height 15m from G.L. to be provided with acoustic enclosures / acoustic treatment of the D.G. room with residential silencer.
- ii. for Blast Furnace and BF stove 50m from G.L. to be provided with dust catcher and ventury scrubber
- iii. for Electric Arc Furnace & Ladle Furnace 50 m from G.L. to be provided with Bag Filter
- iv. for Billet Casting area 32m from G.L. to be provided with suitable fume extraction system
- v. for Raw Material Preparation area, stack of height 45 m from G.L. to be provided with Dry Fog Dust Suppression System and Bag Filter
- vi. for Cooler discharge area stack of height 45 m from G.L. to be provided with Bag Filter
- vii. for Product house area and Product separation area of rotary kiln, stack of height 45 m from G.L. to be provided with Bag Filter.
- viii. for Rotary Kiln 45 m from G.L. to be provided with Dust Settling Chamber, Post combustion chamber & Electrostatic Precipitator (ESP). ESP's are to be equipped with adequate numbers of fields and ESP should ensure 100 mg/nm<sup>3</sup>
- ix. for Product separation area 15 m from G.L. to be provided with Bag Filter.
- x. for WHR Boilers (54 TPH) and AFBC Boiler - 55 m chimney from G.L. to be provided with Dust Settling Chamber, Post combustion chamber, Electrostatic Precipitator (ESP) with I.D.Fan.
- xi. for Blast Furnace Gas fired Boiler (35 TPH) - 55 m chimney from G.L.

All stacks to have sampling port, platform and ladder as per the Emission Regulation Part -III of CPCB.

B. Effluent:-

- 1) Cooling water to be recycled after settling.
- 2) Process effluent (boiler blow down etc) to be recycled after treatment.
- 3) The wastewater from ventury scrubber should be treated by clariflocculation
- 4) Domestic effluent -- To be reused after treatment.

C. Solid Waste :-

- i. Granulated Slag from Electric Arc Furnace to be sold off. Dust from Gas Cleaning plant & scrap to be reused. Dust & Scale from steel melting shop to be kept in a désignated area in the plant. Dolochar to be used as fuel for firing the AFBC Boiler.
- ii. Steel Melting Shop(SMS) slag and Blast Furnace slag to be utilised as per the schedule mentioned in the Charter on Corporate Responsibility for Environmental Protection(CREP).The SMS slag and Blast Furnace slag to be used in landfill at low lying areas and sold to cement plants respectively.



08 APR 2024

contd. from pg. 1

Annexure to NOC Sl. No. NO 28866

Special Conditions issued to M/s. Ramsarnip Lohh Udyog Ltd

D. General :-

1. Noise Control -- Ambient noise level & D.G. Set noise level not to exceed the permissible limit.
2. The standards / guidelines for control of noise from stationary Diesel generator sets prescribed under notification of Ministry of Environment & Forest, Govt. of India, G.S.R.371(E), [17/5/2002] and its amendments should be followed.
3. Water shall be sourced from the Kharagpur Municipal Water Supply System.
4. ESPs should meet a standard of 100 mg/m<sup>3</sup>.
5. The unit must comply with the provisions of Hazardous Wastes (Management & Handling) Rules, 1989 & amendments made thereafter
6. No additional machineries/equipments can be installed without prior permission from this Board.
7. The unit should not start operation without obtaining 'Consent-to-Operate' from this Board. Installation of pollution control devices shall be completed before applying for "consent to operate".
8. The unit should submit copy of service contract for operation and maintenance of pollution control devices.
9. The unit should not start production without installation of dedicated energy meter for emission control equipment.
10. The unit should not start production without commissioning inter-lock system between emission control equipments and rotary kilns.
11. Effluent generated to reused/recycled within the plant itself.
12. Good house-keeping to be maintained.
13. Arrangements for rain water harvesting should be done as proposed.
14. A proper storm water drainage system should be developed.
15. Waste heat recovered from the flue gas of rotary kiln & Blast furnace to be used in boilers for generation of electricity.
16. Noncoking coal of low ash percentage (approximately 27.5%) is to be used for DRI unit
17. Tree planting - at least 40% of the area to be covered by greeneries.
18. Proper steps are to be taken so that the flora and fauna are not affected during the construction phase.
19. The industry shall ensure compliance of the Charter on Corporate Responsibility for Environmental Protection
20. This NOC is valid up to 31.07.2010 for completion of the integrated steel plant.
21. This NOC is issued with the provision that the unit shall not undertake any construction work without obtaining environmental clearance from the Ministry of Environment & Forests, Govt. of India.
22. Environmental clearance from the Ministry of Environment & Forests, Govt. of India has to be obtained as per public hearing conducted on 10.03.2006.
23. State Government clearance to be obtained from Environment Department for captive power plant.



*[Signature]*  
Member Secretary  
West Bengal Pollution Control Board

**08 APR 2024**

## RENEWAL (Red Category)

## WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan',  
Bldg. No. - 10A, Block-1A, Sector-III,  
Salt Lake City, Kolkata-700 098



Consent Letter Number : G033601

Memo Number : 47 4A-11/2006

Date : 22.12.08

Renewal of Consent to Operate under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

The West Bengal Pollution Control Board (hereinafter referred to as 'State board') under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants renewal of consent to:

M/s. RANSARUP LOHH UDYOG LIMITED

(hereinafter referred to as 'Applicant') for its unit located at P.O.: Rakha jungle,  
P.S.: Kharagpur (L), Dist.: Paschim Medinipore, Pin: 721301

(Detailed address of the manufacturing unit)

for a period from 01.12.2008 to 30.11.2010 to continue operation of the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions mentioned in the 'Consent to Operate' issued to the Applicant vide no. \*\* dated \*\* (hereinafter referred to as 'Earlier Consent') and the conditions mentioned below, provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of the Earlier Consent and in this consent letter and as specified in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as mentioned in the Earlier Consent and in this consent shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of the Earlier Consent and this consent letter giving one month's notice to the applicant.

\*\* 777-4A-11/2006 dated 13.06.2008

Additional Conditions:

1. This consent is valid for production of cold pig iron - 18360 MT/month granulated slag - 5458 MT/month and generation of power - 7.5 MW using blast furnace gas fired boiler.
2. The Industry should operate complying the environmental norms strictly.
3. Please see annexure attached.



For and on behalf of the State Board

(Member Secretary/Chief Engineer/Asst. Engr./Asst. Env. Engr.)  
CHIEF ENGINEER I  
W.B. POLLUTION CONTROL BOARD  
KOLKATA-700 098

08 APR 2024

Conditions : The conditions of the Earlier Consent has been modified as mentioned below :

01. The Applicant shall observe the following fuel consumption pattern

Sl.No	Type of fuel	Quantity per day	Sl.No	Type of fuel	Quantity per day
01	Coke	1.2692 Ton/monthly			
03			01		

02. Daily Water consumption for the following purposes should not exceed : **AS per the conditions of** issued by MOEF

Industrial cooling, spraying in mine pits and boiler feed water (water used for gardening should be included in this category of use)	Domestic purpose	Processing whereby water gets polluted and the pollutants are easily biodegradable	Processing whereby water gets polluted and the pollutants are not easily biodegradable

03. Daily discharge effluent shall not exceed : The unit should maintain "zero discharge"

	Industrial Liquid effluent	Domestic Liquid effluent	Mixed (industrial & domestic) liquid effluent
No. of outfalls			
Quantity	KL	KL	KL
Place of discharge			

04. The Applicant shall maintain the quality of liquid effluents so that it should conform to the Standard for final effluent as mentioned :

Outlet No.	Nature of effluent	Parameters									Frequency of effluent sampling
		pH	BOD (mg/l. max.)	COD (mg/l. max.)	TSS (mg/l. max.)	O & G (mg/l. max.)					



05. The Applicant shall maintain the quality of the gaseous emissions to conform the quality of the final gaseous emission to the Standard as given below :

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (source and control system, if any)	Volumic Nm <sup>3</sup> /hr.	Velocity of gas emission (m/sec)	Concentrations of parameters not to exceed			Frequency of sampling
					SPM (µg/Nm <sup>3</sup> )	(%) (%v/v)		
S-1	50 M	Blast furnace-01 no.	(350M <sup>3</sup> )		150	1%		Half
S-2	55 M	BF gas fired boiler-34	CPH		150	1%		Yearly
S-3	15 M	DG set -1000 KVA	(01 no.)		150	1%		
S-4								

06. The Applicant shall maintain the generation and treatment / disposal of non-hazardous solid waste as specified below : **Same as earlier consent.**

Type of waste	Quantity	Treatment	Disposal

07. The Applicant shall apply for renewal of consent to State Board in prescribed form 60 (sixty) days before expiry of the Consent.

For and on behalf of the State Board Seat  
 (Member Secretary/Chief Engineer/Chief Inspector/Asst. Eny. Enr.)  
**W.B. POLLUTION CONTROL BOARD**  
 KOLKATA-700 098

08 APR 2024

Annexure to CEO sl No.CO33601

Additional conditions issued to : M/s. Ramswarup Lohh Udyog Ltd.

1. On-line continuous monitoring system shall be installed in the stacks to monitor SPM as per the condition of EC issued by MoEF and NOC of the Board. The time frame should be indicated within 3 months.
2. Adequate measures like provision of dust suppression system consisting of water sprinkling, suction hoods, fans and bag filters shall be taken to control fugitive emission from all the vulnerable sources. Secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and guidelines / Code of Practice issued by the CPCB shall be followed. Fugitive emission shall be regularly monitored and records maintained.
3. Slag generated from Blast furnace shall be granulated and sold to the cement plants for further processing.
4. All efforts shall be made to reuse and re-circulate the water and to maintain "Zero discharge". Storm water drain shall be provided within the premises of the industry so as to avoid mixing with effluent.
5. Ambient air quality shall be monitored through ambient air quality monitoring stations and report to be submitted to the Board on regular basis. Time frame for installation of automatic air quality monitoring stations should be informed to this Board within 3 months.
6. All other conditions as imposed by the MoEF through their Environmental Clearance vide No. J.11011/229/2006-IA II(I) dated 03.10.2006 should be followed.



*T.K.G.*  
19/12/08  
(Dr. T.K. Gupta)  
Chief Engineer-I

Dr. Tapas Kr. Gupta  
CHIEF ENGINEER - I  
W.B. POLLUTION CONTROL BOARD  
KOLKATA-700 098

08 APR 2024

WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan',  
Bldg. No. - 10A, Block-LA, Sector-III,  
Salt Lake City, Kolkata-700 098



Consent Letter Number : C045580

Memo Number : 41-4A-11/2006

Date : 02.06.09

Consent to Operate

under

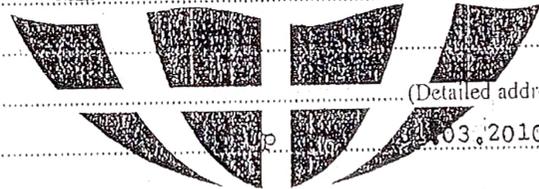
Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and  
Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended, and Rules and Orders made thereunder, hereby grants its consent to :

M/s RAMSARUP LOHH ~~UDCO Fertilizer, 76, Kanchan Chandra Roy Road, Hastings Chambers, 1st Floor, Kolkata - 700091~~ (Address of Regd. office/Head/Office/City Office)



(hereinafter referred to as Applicant) for its ~~industrial~~ expansion on existing premises, P.O. Rakha jungle, P.S.: Kharagpur (I), Dist. Paschim Medinipur, Pin- 721301



(Detailed address of the manufacturing unit)

for a period from ..... 03.2010

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.

For and on behalf of the State Board

West Bengal Pollution Control Board  
Paribesh Bhawan  
Bldg. No. 10A, Sector-III  
Salt Lake City, Kolkata-700098  
(Seal)

*[Signature]*  
02/06/09  
(Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)  
17, Salt Lake City, Kolkata

08 APR 2024

## ANNEXURE

Consent to M/s RAMSARUP LOHH UDYOG LIMITED  
 for its unit at existing premises, P.O.: Rakha jungle, P.S.: Kharagpur(L), Dist.:  
 Paschim Medinipur, Pin-721301

## Conditions :

01. This Consent is valid for the manufacture of :-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	Direct reduced iron	12500 TPM
02	Dolochar	3960 TPM
03	Electrical power through	12 <sup>and</sup> 5 MW
04	WHRB connected with the rotary	
05	Kiln.	
06		
07		
08		
09		
10		
11		
12		



02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.
03. Daily discharge of industrial liquid effluent shall not exceed Zero discharge ..... KL.
04. Daily discharge of domestic liquid effluent shall not exceed Zero discharge ..... KL.
05. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceed N/A ..... KL.
06. The Applicant shall discharge liquid effluent to N/A ..... (place of discharge)  
 through N/A ..... nos. outlets/outfalls.
07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.
08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03.

*M. K. S.*  
 02/04/09.  
 (Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)

Dr. M. K. S. Engr. Planning

Continued.....

08 APR 2024



Consent to M/s RAMSARUP LOHH UDYOG LIMITED,  
 for its unit at existing premises, P.O. Raha Jungle, P.S. Kharagpur (I), Dist. Paschim Medinipur, Pin: 721301

11. The Applicant shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.
12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3 etc. and this must be painted/displayed to facilitate identification.
13. The Applicant shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the Standard as given in Table-II below.



Table-II

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any):	Volume Nm <sup>3</sup> /hr	Velocity of gas emission m/sec	Concentrations of parameters not to exceed				Frequency of emission sampling
					SPM (mg/Nm <sup>3</sup> )	CO (% v/v)			
S-1	55m	Rotary kiln-500TPD & WHRB-54 TPH along with ESP as APC device			100	1%			Thrice in a year.
S-2	45m	Cooler discharge, product house, raw material preparation section, intermediate bunker & all other vulnerable sources along common header & continuous emission locations.			100	1%			
S-3									
S-4									
S-5									
S-6									
S-7									
S-8									
S-9									
S-10									

(Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)

Mr. *[Signature]*  
 Sr. *[Signature]*, Engineering Planning,

Continued.....

08 APR 2024

Consent to M/s RAMSARUP LOHH UDYOG LIMITED.  
 for its unit at existing premises, P.O.: Rakha jungle, P.S.: Kharagpur(L).  
Dist.: Paschim Medinipur, Pin: 721301

14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No.	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01	Coal with	2650 TPM	Rotary Kiln of capacity=500TPD
02	Low ash percentage		
03	(approx 27.5%)		
04			
05			

16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below:

Type of waste	Quantity	Treatment	Disposal
Coal fines			sold to outside

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below:

	Limit (dBA) L <sub>eq</sub>
Day Time (8 am to 6 pm)	70
Night Time (6 pm to 8 am)	70

18. The Applicant shall at all times maintain good noise-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.

19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.

20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.

21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.

22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste.

*Mukherjee*  
 02/06/09.  
 (Member Secretary/Chief Engr./Sr. Env. Engr./En.v. Engr./Asst. Env. Engr.)  
 Sr. Engr. K. Ananta Prasad, Continued.....



08 APR 2024

Consent to M/s RAMSARUP LOHH UDYOG LIMITED,  
 for its unit at existing premises, P.O.:Rakha Jungle, P.S.:Kharagpur(L), Dist.:  
Paschim Medinipur, P.in: 721301

24. The Applicant shall maintain a separate register showing consumption of chemicals used in pollution control systems.
25. The Applicant shall get the samples of hazardous wastes/leachates analysed at least once in ..... from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
26. The Applicant shall provide adequate and safe facility for collection of air, wastewater and solid waste samples by the State Board's staff as well as State Board's authorised agencies.
27. The Applicant shall submit to the State Board by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form-V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] Rules, 1992.
28. The Applicant shall allow the Officers of the State Board to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
29. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection. ~~From time to time.~~
30. The Applicant shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
31. The Applicant shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and/or emission control devices and for overall environment management of the industry.
32. The Applicant shall have to make registration for the use of groundwater, if any, with Central Ground Water Authority.
33. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quantity as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident / event including natural disaster. The Applicant shall (i) take all steps adequate to prevent such accidental discharge / release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment. (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous, noxious or pollutants to the environment.
34. The Applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 60 (sixty) days before the date of expiry of this Consent.
35. The Applicant shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
36. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

Additional Conditions : Please see annexure attached.

*M. S. Ghosh*  
 (Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Env. Engr.)

ir, Env. Engineering Planning,



08 APR 2024

Annexure to CFO sl no. CO45580

Additional conditions issued to : **M/s.Ramsarup Lohh Udyog Limited.**  
 P.O:Rakhajungle,P.S:Kharagpur(L)  
 Dist:Paschim Medinipur.Pin:721301.

- 1.The unit should strictly abide by the conditions as stipulated in the Environmental Clearance issued by MoEF vide no. J-11011/229/2006-1A II(1) dated 03.10.2006 and NOC issued by the State Board vide memo no. 305-2N-111/2004 dtd. 06.06.08.
- 2.New emission and effluent standards issued by the MoEF for Sponge Iron Industries vide no. G.S.R.414(E) dated 30<sup>th</sup> May,2008 have to be complied with.
3. Adequate measures shall be taken to control fugitive emission from all the vulnerable sources. Secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and guidelines/Code of Practice issued by the CPCB shall be followed.
4. All efforts shall be made to reuse and re-circulate the water and to maintain "Zero discharge". Storm water drain shall be provided within the premises of the industry so as to avoid mixing with effluent.
5. Ambient air quality shall be monitored through ambient air quality monitoring stations and report to be submitted to the Board on regular basis. On-line stack monitoring results should be recorded and send to the Board on regular basis.
6. Adequate Green belt shall be developed in and around the plant premises.
7. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel plants shall be implemented.
8. The unit must comply with the six points directives issued by the State Board as follows and compliance report to be submitted to the Board on time to time basis.
  - Under no circumstances the industry shall store any dust, coal char, coal fines etc. in open spaces.
  - The dust collection system in the ESP should be provided with pneumatic control system along with silo and pug mill.
  - The industry must provide 'Dry Fog Dust Suppression System' for controlling fugitive emission.
  - Concrete/ paved road must be provided within the factory premises.
  - At least two tankers must be provided by the industry for ensuring continuous water spraying within and outside the factory premises. Contract agreement or documentary proof to be submitted to WBPCB for the same.
  - Good housekeeping shall be maintained and the industry shall develop green buffer zone along the inside periphery of the factory premises, covering at least 40 % of total area.
9. Dedicated energy meter must be installed with the emission control equipments .
10. The unit should utilize waste gases in waste heat recovery boiler for power generation.
11. The unit shall develop surface water harvesting structures to harvest the rain water.
- 12.The unit should install AFBC/CFBC boiler to utilize coal char as per the action plan submitted. Until then coal char should be disposed off in an environment friendly manner.

*M. Sarkar*  
 02/06/09.  
 (D.Sarkar)  
 Senior Environmental Engineer (Planning)



08 APR 2024



NOC NO183316

# WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan  
10A, Block-LA, Sector-III  
Bidhannagar, Kolkata-700106

"NOC for change in name and ownership"

Memo No. 605-429-hl-nc-8/2023

Dated 01/11/2023.

From :  
Member Secretary,  
West Bengal Pollution Control Board

To  
M/s. Ramsarup Industries Ltd.  
(Formerly M/s. Ramsarup Lohh Udyog Ltd.)  
P.O.- Rakhajungle, P.S.- Kharagpur(L)  
Dist.- Paschim Medinipur, Pin- 721301

## WEST BENGAL

Sub : Consent to Establish (NOC) from Environmental Point of View

Ref : Your letter No. Application No. 3879781 Dated



Dear Sirs,

In response to the application for Consent to Establish (NOC) for proposed Unit of M/s Ramsarup Industries Ltd. for manufacturing/storage/installation Change of name from M/s. Ramsarup Lohh Udyog Ltd. to M/s. Ramsarup Industries Ltd. including change in ownership of the unit located at P.O.- Rakhajungle, this is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.  
P.S.- Kharagpur(L), Dist.- Paschim Medinipur, Pin- 721301.

- The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS- 2400 (Pt. B) of 1974 and/or its subsequent amendment and Environment (Protection) Rules 1986.
- Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above.
- You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board.
- All emission from your factory shall conform to the standards as laid by this Board.
- No. emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) act, 1981.
- No industrial plant, furnace, flues, chimneys, control equipment, etc. shall be constructed/reconstructed/erected/re-erected without prior approval of this Board.

08 APR 2024

NOC NO 183316

7. You shall comply with
  - (i) Water (Prevention and Control of Pollution) Cess Act, 1977, if applicable.
  - (ii) Water (Prevention and Control of Pollution) Cess Act, 1978, if applicable.
  - (iii) Environment (Protection) Act, 1986
  - (iv) Environment (Protection) Rules, 1986
  - (v) Hazardous Wastes (Management and Handling) Rules, 1989 and Amended Rules, 2000
  - (vi) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amended Rules, 2000
  - (vii) Manufacture, Use, Import and Storage and Hazardous Micro-Organisms, Genetically Engineered Organisms or Cell Rules, 1989
  - (viii) The Public Liability Insurance Act, 1991 and Amended Act, 1992
  - (ix) The Public Liability Insurance Rules, 1991 and Amended Rules 1993
  - (x) Biomedical Wastes (Management & Handling) Rules, 1998 and Amended Rules 2000 if applicable
  - (xi) Recycled Plastics Manufacture and Usage Rules 1999, if applicable and
  - (xii) Ozone Depleting Substances (Regulation & Control) Rules, 2000, if applicable
8. You will have to abide by any other stipulations as may be prescribed by any authority/local bodies/Government Departments etc.



**SPECIAL CONDITION:** 1. The unit shall maintain the production capacity as per the EC issued by MOEF & CC dt. 03/10/2006 and CTE issued by the State Board dt. 06/06/2006.  
 2. The unit shall obtain necessary statutory licenses including Environmental Clearance (EC) from the concerned authorities for such change in name and ownership of the unit.  
 Any violation of the aforesaid conditions shall entail cancellation of this Consent to Establish (NOC)

Yours faithfully,

*Reduha* 01/11/2023  
 for Member Secretary,  
 West Bengal Pollution Control Board  
 Environmental Engineer  
 Dated.....  
 Signature of the Member Secretary

Memo No. ....  
 Copy forwarded for information to :

1. Chief Inspector of Factories, Government of West Bengal, N. S. Building, Kolkata-700 001
2. Director of Industries/Director of Cottage & Small Scale Industries, Government of West Bengal, N. S. Building, Kolkata-700 001
3. Guard file, West Bengal Pollution Control Board.
4. Environmental Engineer, I/III/Alipur R.O./Howrah R.O./Hooghly R.O./B.R.O./D.R.O./Haldia R.O./S.R.O./Malda R.O./Asansol R.O./WBPC Board.
5. Alipore Regional Office  
 "Minority Bhawan", 5th Floor, 12, Biplabi  
 Kananda Bhattacharya Sarani, Alipore,  
 Kolkata-700 027  
 Telefax No 033-2448-5553  
 Tel No 033-2448-5554
6. Asansol Regional Office  
 Kalyanpur Satellite Township Project (KSTP), Dr B C Roy  
 Road, P.O.- Gokulnagar, P.S. Asansol  
 (North), Dist. Paschim Bardhaman,  
 Asansol-713 302  
 Telefax No: 0341-2999280  
 0341-2999287
7. Barrackpore Regional Office  
 Panpur More, Kalyani Expressway,  
 Vill - Panpur, P.O. Narayanpur,  
 Dist. 2A Pasargana (W), Pin-743 125,  
 Telefax No 033-2580 0573
8. Durgam Regional Office  
 Bahadur Khudiram Sarani,  
 City Centre, Durgam,  
 Paschim Bardhaman-713 216,  
 Kolkata-700 027  
 Tel No: 033-2448 2220  
 Telefax No: 033-2448 2220
9. Haldia Regional Office  
 Moiza - Raghunathchak, PS. Bhabanipur  
 (Formerly Sulahata) P.O. Barghasipur  
 Dist. Purba Medinipur, Pin 721 657  
 Tel No: 0354-2623094
10. Hooghly Regional Office  
 Hindrajn Bhawan, Datta Road, Dankoni,  
 Hooghly, Pin 712 311  
 Telefax No. 033-2656-0957
11. Howrah Regional Office  
 "Minority Bhawan", 5th Floor, 12, Biplabi  
 Kananda Bhattacharya Sarani, Alipore,  
 Kolkata-700 027  
 Tel No: 033-2448 2219/2220
12. Kolkata Regional Office  
 Main Square, Block No. BIT Western  
 Side, 6th floor, 16/41, Manikata Main Road,  
 Kolkata 700 094,  
 Tel No: 033-2520 0094 / 683028884
13. Malda Regional Office  
 Paribari Bhawan,  
 VII, Abhanpur P.O. Mokdampur,  
 P.S. English Bazar, Malda-732 103  
 Tel No: 03512-223449
14. Siliguri Regional Office  
 Main Square, Block No. BIT, Western  
 Side, 6th floor, 16/41, Manikata Main  
 Road, Kolkata 700 094  
 Tel No: 033-2520-0097 / 6830869729
15. Siliguri Regional Office  
 Paribari Bhawan, P.O. Matigara, Siliguri  
 Darjeeling, Pin 734 010  
 Tel No: 0353 267 3118  
 Telefax No: 0353-267 1113

Member Secretary  
 West Bengal Pollution Control Board

08 APR 2024

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. 188/2023/EZ**

**RAJKUMAR DAS**

**.....APPLICANT(S)**

**VERSUS**

**MINISTRY OF ENVIRONMENT, FOREST &  
CLIMATE CHANGE & ORS.**

**.....RESPONDENT(S)**

**COMMITTEE REPORT ON AFFIDAVIT FILED BY  
THE WEST BENGAL POLLUTION CONTROL  
BOARD.**

**SIBOJYOTI CHAKRABARTI  
ADVOCATE**